

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1053**

ANSWERED ON MONDAY, FEBRUARY 10, 2025/ MAGHA 21, 1946 (SAKA)

COMPANIES DECLARED CORRUPT UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016

QUESTION

1053. SHRI OMPRAKASH BHUPALSINH ALIAS PAVAN RAJENIMBALKAR:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the number of public sector companies in cooperative sector in Maharashtra have been declared corrupt under Insolvency and Bankruptcy Code, 2016;**
- (b) the status of Barshi Textile Mills in Osmanabad Parliamentary Constituency;**
- (c) the details of income and expenditure of Barshi Textile Mills during the last ten years along with the reasons for the closure since 2019;**
- (d) whether the Government has received any proposal to restart the said mills and if so, the details thereof along with the action taken thereon;**
- (e) whether the payment of the workers of the said company is pending and if so, the period of such pendency; and**
- (f) the immediate steps taken by the Government to make payment to the workers?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF
STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

[HARSH MALHOTRA]

- (a): There is no provision of declaring any company as “corrupt” under the Insolvency and Bankruptcy Code, 2016. Further, the Code does not apply to cooperative societies.**
- (b): No company in the name of “Barshi Textile Mills” is admitted under the Insolvency and Bankruptcy Code, 2016 till date.**
- (c) to (f): Does not arise in view of (b) above.**
